

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 402**  
**IB/53/ND/2024**

**IN THE MATTER OF:**

Bank of Maharashtra	...	Applicant
Versus		
M/S Supertech Township Project Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 12.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nishant Awana, Ms. Rini Badoni and Ms. Nitya  
Sharma, Advs.

For the Respondent : Ms. Aditi Sharmam Mr. Lokesh Malik, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present through video-conferencing. Ld. Counsel for the Respondent is present physically. This Tribunal vide order dated 22.03.2024 directed the Respondent to file reply within a week's time. However, DMS portal shows that reply was filed on 01.04.2024, Ld. Counsel for the Respondent has submitted that the rectified copy was filed on that day. Ld. Counsel for the Applicant did not file rejoinder as per the directions of this Tribunal. In the interest of justice, as a last and final opportunity, one week time is granted to both the Applicant as well as Respondent to upload the reply affidavit as well as rejoinder, failing which, further steps follow. List the matter on **26.04.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**